## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.763/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M.

Name of the Company	Good Value Financial Se	ervices Pvt.LtdVs-Prarambh S	Securities Pvt.Ltd.
Under Section	7 IBC		
No. Represent	gnation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1. URMILA CHAK 2. AASISH CH	CRABORTY, Adv. )	for the Corporate gebt or	18.1.18
1. Amy Sugh 2. Avishek Das 3. Rubban Sarkon	^	operators funancial oreditor	18.1.18
		ORDER	

- Ld. Counsel for the financial creditor and the corporate debtor is present.
- Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party. Petitioner is directed to serve copy of the petition on the corporate debtor.

List it on 15/02/2018 for admission.

Sd

(Jinan K.R.) Member (J) &d

(V.P.Singh) Member (J)